

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00907/2019

Dated Tuesday the 16th day of July Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

S.Gunasekaran,
Junior Engineer (Retd),
Plot No. 40 and 55, II Street,
Captain Sasikumar Nagar,
Perungulathur Nagar, Chennai.Applicant

By Advocate M/s. K. Harikrishnan

Vs

1.Union of India,
rep by General Manager,
Southern Railway,
Park Town, Chennai 600003.

2.The Senior Divisional Personnel Officer,
Chennai Division,
Southern Railway,
Park Town, Chennai 600003.

3.The Senior Divisional Finance Manager,
Chennai Division,
Southern Railway,
Park Town, Chennai 600003.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following reliefs :

"To call for all the records relating to denial of notional increment on 1st July 2014, the year of retirement to the applicant, consequently to direct the respondents to :-

- a. Grant one notional increment on 1st July 2014 revise the Last Pay Drawn and consequently to revise the Basic Pension of the applicant as per his entitlement and
 - b. To pass such other order(s) as this Hon'ble Tribunal may deem it fit and proper and thus render justice."
2. It is submitted that the applicant has given a representation dt. 29.04.2019 with regard to his grievance before the appropriate authority which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation in accordance with relevant rules and regulations and policy of Government of India within a time limit to be stipulated by this Tribunal.
3. Mr. P. Srinivasan, Standing Counsel takes notice for the respondents and has no objection to the same.
4. In view of the limited submission made, **we deem it appropriate to direct the respondents to consider the representation of the applicant dt. 29.04.2019 (Annexure A2) in accordance with the relevant rules &**

regulations and pass a reasoned and speaking order within a period of six months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

16.07.2019

SKSI